

GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 2060
TO BE ANSWERED ON DECEMBER 11, 2025
HOUSING INITIATIVES FOR INTERNALLY DISPLACED
PERSONS IN MANIPUR

NO. 2060. DR. ANGOMCHA BIMOL AKOIJAM :

Will the Minister of Housing and Urban Affairs be pleased to state :

- (a) whether the Government has undertaken any housing initiatives for Internally Displaced Persons (IDPs) in Manipur in light of the ongoing crisis and if so, the details thereof;**
- (b) the number of houses constructed for IDPs in Manipur till date along with the timeline fixed to complete the construction;**
- (c) the details of the number of houses constructed including the names of locations or relief sites where the construction has been carried out in Manipur, district-wise; and**
- (d) the details of the total funds allocated and utilised for the construction of houses for IDPs in Manipur, district and scheme-wise?**

ANSWER

THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI TOKHAN SAHU)

(a) to (d) 'Land' and 'Colonization' are State subjects. Therefore, schemes related to housing for their citizens are implemented by States/Union Territories (UTs). However, the Ministry of Housing and Urban Affairs (MoHUA) supplements the efforts of States/UTs by providing Central assistance under Pradhan Mantri Awas Yojana - Urban (PMAY-U) since 25.06.2015 to provide pucca houses with basic civic amenities to eligible urban households across the country, including Manipur.

Based on the learning from the experience of 9 years implementation of PMAY-U, MoHUA has revamped the scheme and launched PMAY-U 2.0 'Housing for All' Mission with effect from 01.09.2024 for 1 crore additional eligible beneficiaries for implementation in urban areas across the country.

PMAY-U & PMAY-U 2.0 are demand driven schemes. Under the schemes, States/UTs conduct demand survey in their respective jurisdiction and validate the beneficiaries to ascertain eligibility. In order to ensure that the scheme effectively addresses the housing needs of urban poor, a Unified Web-portal has been developed by the Ministry under PMAY-U 2.0. Eligible citizens are also allowed to apply through Unified Web Portal and register their demand. States/UTs/Urban Local Bodies (ULBs) validate the beneficiaries as per the eligibility criteria of the scheme guidelines and selection/ scrutiny of beneficiary list is done at multiple levels in the States/UTs. After fulfilling the procedures laid down in the Scheme Guidelines, the houses are approved by State Level Sanctioning and Monitoring Committee (SLSMC) headed by the Chief Secretary of States /UTs and forwarded to Central Sanctioning and Monitoring Committee (CSMC) for consideration of release of Central Assistance. State/ UT Governments can include Internally Displaced Persons (IDP) as beneficiaries under the scheme provided they are otherwise eligible as per the criteria prescribed in the Scheme guidelines.

Based on the proposals received by the State of Manipur, a total of 56,045 houses (including 3,526 under PMAY-U 2.0) have been sanctioned by the Ministry in the State under PMAY-U & PMAY-U 2.0 involving Central assistance of ₹867.95 Cr. Out of total sanctioned houses 49,846 have been grounded for construction and 20,591 have been completed/delivered to the beneficiaries as on 24.11.2025. Central assistance of ₹582.36 cr. has been released to the State so far, of which ₹468.53 cr. has been utilised by the State.
